

DIVISION BENCH  
COURT - II

**P-106**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/298(KB)2021  
IA(I.B.C)/337(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>BANK OF BARODA VS AVINASH CHANDRA GUPTA</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance (via video conferencing/physically)**

Ms. Sunita Kabi, Adv. ] For the Financial Creditor

Mr. Avik Chaudhuri, Adv. ] For the Resolution Professional

**ORDER**

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Resolution Professional present. None for the Personal Guarantor.
2. It is submitted by the learned Counsel appearing on behalf of the Resolution Professional that the report of the Resolution Professional has already served upon the Personal Guarantor and the Personal Guarantor neither appeared nor filed any objection to the same.
3. Heard. **Reserved for orders.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**